

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00134/2018

Dated Monday the 5th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

M.Subramanian,
S/o. Late Muruga Mudaliar,
No. 410, TNHB Vennampatti Road,
Dharmapuri 636705.Applicant

By Advocate M/s. R. Malaichamy

Vs

- 1.Union of India,
rep by the Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.
- 2.The Postmaster General,
Western Region (TN),
Coimbatore 641002.
- 3.The Superintendent of Post Offices,
Dharmapuri Division,
Dharmapuri 636701.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “i. To direct the respondents to grant MACP III benefit accordingly with all other attendant benefits to the applicant, consequent to
- ii. direct the respondents to revise and refix the retirement service benefits of the applicant and thereby to pay the arrears of pay and allowances and retirement benefits including pension to the applicant and
- iii. To pass such further orders as this Hon'ble Tribunal may deem fit and proper”

2. It is submitted that the applicant who retired on 30.06.2009 as Assistant Postmaster made representations on 16.08.2017, 07.09.2017 and 09.10.2017 for grant of III MACP benefit which are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representations within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents and submits that if time is granted a detailed reply would be filed.

4. Be that as it may, keeping in view the limited relief sought by the learned counsel for applicant and without going into the merits of the case, I deem it appropriate to direct the respondents to consider Annexures A1, A2 and A3 representations of the applicant dt. 16.08.2017, 07.09.2017 and 09.10.2017 respectively in accordance

with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
05.03.2018**

SKSI